

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1453
ANSWERED ON:04.08.2006
PROPOSALS UNDER HARIYALI SCHEME .
Sarman Dr. Arun Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) The details of proposals/projects received from various States particularly Assam for implementation of Hariyali Scheme during the last three years and current year, location-wise;
- (b) The sanction status of each of the proposals, State-wise;
- (c) The funds made available and utilized during the said period, project-wise; and
- (d) the criteria adopted for sanctioning the proposals/projects indicating the targets set for each project alongwith progress made so far in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) to (c) The Department of Land Resources is implementing three demand driven programmes, namely, Integrated Wasteland Development Programme

(IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) under Hariyali guidelines. New proposals are sanctioned every year as per the guidelines. Prioritised lists of districts are invited from the States for this purpose. In Assam, all the proposals included in the priority list of the State Government during the last three years were sanctioned by the Department of Land Resources. During the current year, priority list was not submitted by the State Government of Assam till the meeting of the Project Sanctioning Committee in June, 2006. However, the State Government has been requested to submit a priority list for sanction of proposals during the

current year. Under DPAP and DDP, no proposals are invited as projects are sanctioned to the blocks identified by the Hanumantha Rao Committee (1994). State-wise proposals sanctioned under IWDP and funds released during the last three years i.e. 2003-04 to 2005-06 and current year till 31.7.2006 are placed at

Annexure-I. State-wise number of proposals sanctioned and funds released under DPAP (Hariyali) during the last three years is placed at

Annexure-II and for DDP at Annexure-III.

The funds under Hariyali Guidelines are released for each project in five instalments of 15%, 30%, 30%, 15% and 10%. First instalment is released unconditionally alongwith

the sanction of new proposals and subsequent instalments are released when the unutilized balance is not more than 50% of the previous instalments released.

(d) New proposals under IWDP are sanctioned from the prioritised lists depending upon the extent of wastelands, capacity to implement wasteland projects, performance of the

States in implementation of the IWDP projects and availability of budget after meeting the committed liabilities of ongoing projects. The prioritised proposals which are not sanctioned, lapse. However, States may include these projects in the priority list of next financial year. Therefore, there is no pendency of left over projects in IWDP. Under DDP and DPAP the proposals are sanctioned from the identified blocks on the basis of DPAP/ DDP coverage in the State, performance of the ongoing projects and budget availability after meeting the committed liabilities of the ongoing projects. The targets for individual projects are not fixed by Central Government. However, against the 10th Plan target of sanctioning proposals for 180.00 lakh ha. under the three programmes, proposals for 127.55 lakhs ha. have been sanctioned upto 2005-06.